

# HIGH COURT OF KARNATAKA

04.01.2022

## NOTIFICATION

**(Applicable to all the Trial Courts of Bangalore Urban and Rural District Courts at Bengaluru (functioning in City Civil Court Complex & Mayo Hall Court Complex) with effect from 05.01.2022 till further orders:**

In view of the fact that large number of Covid-19 positive cases reported everyday in Bengaluru, Bengaluru District is being in 'Red Alert Zone', in order to curb the spread of Covid-19, the functioning of the all the District and Trial Courts of Bengaluru Urban and Bengaluru Rural District Courts (functioning in City Civil Court Complex and Mayo Hall Court Complex) will have to be restricted for time being. Hence, the following restrictions are made applicable with effect from 05.01.2022 till further orders:

- 1) Courts shall take-up only the emergent/ urgent matters/ bail applications/ Petitions / Interim Applications. The hearing of such matters shall be through Hybrid (Virtual / Physical Mode) As for as possible the same shall be heard through Video Conferencing. For time being rest of matters shall be given date during first/regular hearing.
- 2) As far as possible, filing of cases should made through e-filing. E-filing can be made either by using the CIS Software or by sending scanned copy to e-mail ID through the email address of the Principal District Judges/Principal Judges are the Chief Metropolitan Magistrate, as the case may be.

- 3) For physical filing, adequate numbers of counters shall be set up outside the main court building. The location of filing counters shall be such that Advocates can wait in the queue while maintaining social distancing. The open space may be covered by water proof pandal. Separate filing counters shall be provided for criminal and civil matters, payment of court fee and process fee. The places used for filing counters in the pandemic in year 2020 and 2021 shall be used, as far as possible.
- 4) The request for urgent hearing shall be submitted by the Advocates/Party-in-person through the email address of the Principal District Judges/Principal Judges or the Chief Metropolitan Magistrate, as the case may be.
- 5) Entry of litigants, parties-in-person and advocate clerks, to the Court Complexes shall be prohibited, except the entry of Police Officers and accused for the purpose of remand. Parties-in-person and Advocates Clerks will be permitted to enter only for the purpose of physical filing. However, they shall not unnecessarily enter the court offices. Wherever, the accused is produced physically for remand, advocates are permitted to enter the premises for appearance in those particular cases.
- 6) Canteens/any other outlet located within the court precincts shall be closed until further orders.
- 7) Entry of Typists/Job Typists, Xerox operators, Notaries and Oath Commissioners to the Court precincts is prohibited. However, maximum 50% of them are permitted to enter the court complex per day for their respective Jobs on rotation basis as may be decided by the PDJ:

- 8) Entry of litigants to the Court Complexes shall be prohibited except the entry of Police Officers and accused in custody. If presence of any parties is required in the Court halls, entry of litigants shall be allowed provided there is a specific order passed to that effect by the Courts concerned.
- 9) Only those Advocates and their Associates shall be permitted to attend the court proceedings physically who's cases are listed.
- 10) Recording of evidence in all Civil and Criminal Cases should be prohibited except in those cases where time-bound schedule has been fixed by the Hon'ble Supreme Court or High Court. Evidence can be recorded in such time-bound cases as well in criminal cases where recording of evidence has been substantially completed.
- 11) As far as possible, in the cases of accused in jail, their statements under Section 313 of the Code of Criminal Procedure, 1973, be recorded only through video conferencing.
- 12) Requisition for recording statement under section 164 Cr.PC shall be sent only through email of the concerned court and any order passed thereon shall be communicated to the concerned through SMS/Email.
- 13) It is the responsibility of the Members of the Bar to ensure that the litigants are not unnecessary called to visit the Courts/Court premises.
- 14) The Bar Associations shall appeal to the litigants not to come to Court unless and until their presence is absolutely necessary.

- 15) No recreation activity, playing of games, cultural activities, programs shall be allowed in the Bar Associations. Bar Association premises shall be sanitized once in a week.
- 16) The Advocates and staff shall scrupulously maintain the norms of social distancing by always maintaining a minimum distance of six feet and shall scrupulously follow the directions and guidelines issued by the High Court from time to time as well as the advisories/SOP issued by the Principal Health Secretary, Government of Karnataka and guidelines issued by the Government of India from time to time.
- 17) The Remand Court at Gurunanank Bhavan at Bengaluru Urban District shall continue to function till further orders.
- 18) In respect of payments/disbursements of Court Deposits, the procedure laid down by the Division Bench of Hon'ble of High Court of Karnataka in Writ Petition No 7338 of 2020 vide order dated June 24, 2020 shall be followed by all the Courts.  
<https://karnatakajudiciary.kar.nic.in/noticeBoard/wp-7338-2020-24062020.pdf>.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

**(T.G. SHIVASHANKARE GOWDA)**  
**Registrar General**